

NATIONAL COMPANY LAW TRIBUNAL DIVISION BENCH **CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 19/12/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL SHRI S. VIJAYARAGHAVAN, MEMBER (TECHNICAL)

APPLICATION NUMBER

: TCP/334/ (IB)/2017 PETITION NUMBER

NAME OF THE PETITIONER(S)

: INTEGRATED FINANCE COMPANY LTD

NAME OF THE RESPONDENT(S)

: PARVENU VANIGAM PVT LTD

UNDER SECTION

: 433 (e)(f)

S.No. NAME (IN CAPITAL)

DESIGNATION

SIGNATURE

REPRESENTATION BY WHOM

V.P.RAMAN, M.S. SESHADRI D. Hevaras'

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ORDER

Counsel for both the parties are present. Petitioner counsel stated that the claims filed by the financial creditor has to be studied. For making submissions in this regard, prayed for time. Counsel for the respondent submitted that the OP challenging the Arbitration before the Hon'ble High Court was recently dismissed. Respondent counsel also prayed for time. At request of both sides for making submissions, time is enlarged. Put up on 09.01.2018.

(S.VIJAYARAGHAVAN) MEMBER (TECHNICAL) /pb/

-sel-(K.ANANTHA PADMANABHA SWAMY) MEMBER (JUDICIAL)